serentica

To

Date: 05.11.2026

The Secretary,
Central Electricity Regulatory Commission (CERC),
World Trade Centre, 6th, 7th and 8th Floor,
Tower-B, Nauroji Nagar, New Delhi – 110029

Sub: Supplementary Comments on Draft Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026

Ref: Serentica Renewables India Pvt Ltd's ("SRIPL") comments dated 03.11.2026

Dear Sir

This has reference to SRIPL's comments dated 03.11.2026 referred above and the public hearing held on 04th Nov 2026, wherein we had submitted additional suggestions to the Hon'ble Commission. Through this letter we would like to submit the same as follows:

i. The proposed clause 22.(3).(a) deals with trial runs for solar projects above 250 MW. While it puts no limit on the number of trial runs but limits each trial run to minimum 50 MW capacity. Given challenges in land acquisition brought out in our original comments referred above, we request that the first trial run should be of minimum 50 MW. Remaining trial runs should be of minimum 25 MW each, and in case the RE Developer is facing significant land acquisition challenge or Right of Way issues, he should be allowed to short-close the last trial run for any capacity being lower than 25 MW. Suitable undertaking and declaration by the RE Developer to RLDC against a trial run being the last and for less than 25 MW be allowed in procedure.

We would like to request you to consider the submitted comments as suitable.

Yours faithfully

For Serentica Renewable India Pvt. Ltd.



Kunal L Kaistha

Vice President – Regulatory & Advocacy

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